

**AUDIT REPORT ON ACCOUNTS OF  
GENERAL SILK BOARD**

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table—

- (1) A copy of the Audit Report on the Accounts of the Central Silk Board for the year 1965-66. [Placed in Library. See No. LT-1391/67].
- (2) A copy of Notification No. S.O. 2389, published in Gazette of India dated the 17th July, 1967, under sub-section (2) of section 18-A of the Industries (Development and Regulation) Act, 1951, extending the period of Government control of the Model Mills Nagpur, Limited, Nagpur. [Placed in Library. See No. LT-1392/67].
- (3) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1966-67, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library, See No. LT-1393/67].

12.51 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS & RESOLUTIONS  
MINUTES**

Shri R. K. Khadilkar (Khed): I beg to lay on the Table the Minutes of the First to Twelfth sittings of the Committee on Private Members' Bills and Resolutions held during the current Session.

**ESTIMATES COMMITTEE  
MINUTES**

Shri P. Venkatasubbalah (Nandyal): I beg to lay on the Table a copy each of the Minute of the sittings of the Estimates Committee relating to:—

- (1) Ninth Report of the Estimates Committee on the Ministry of

Industrial Development and Company Affairs—Industrial Licensing.

- (2) Eleventh Report of the Estimates Committee on the Ministry of Finance—Utilisation of External Assistance.
- (3) Hundred and fifth, Hundred and sixth and Hundred and seventh Reports of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Industries—Organisation of the Development Commissioner, Small Scale Industries (Parts I & II) and Rural Industrialisation.
- (4) General matters considered by the Estimates Committee, 1965-66 (Third Lok Sabha).

**COMMITTEE ON ABSENCE OF  
MEMBERS**

**MINUTES**

Shri Thirumala Rao (Kakinada): I beg to lay on the Table the Minutes of the First and Second Sittings of the Committee on Absence of Members from the Sittings of the House held during the current Session.

12.52 hrs.

**LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE**

Mr. Speaker: The Committee on Absence of Members from the sittings of the House in their Second Report have recommended that leave of absence be granted to the following members for the periods indicated against each:

1. Shri G. M. Bakshi 26th June to 18th July, 1967 (Second Session).
2. Shri M. K. Shivananjappa 30th June to 12th August, 1967 (Second Session).

3. Shri Jageshwar Yadav 3rd July to 19th July, 1967 (Second Session).
4. Shri Dahyabhai Parmar 10th July to 30th July, 1967 (Second Session).
5. Shri Pashabhai Patel 6th June to 1st August, 1967 (Second Session).
6. Shri Charanjit Rai 10th July to 12th August, 1967 (Second Session).
7. Shri K. R. Ganesh 5th July to 20th July, 1967 (Second Session).
8. Shri Deven Sen 5th June to 24th July, 1967 (Second Session).

I take it that the House agrees with the recommendations of the Committee.

Some hon. Members: Yes.

Mr. Speaker: Leave is granted. The Members will be informed accordingly.

12.53 hrs.

### ESTIMATES COMMITTEE

#### ELEVENTH REPORT

Shri P. Venkatasubbaiah (Nandyal): I beg to present the Eleventh Report of the Estimates Committee on the Ministry of Finance—Utilisation of External Assistance.

12.53½ hrs.

### STATEMENT UNDER RULE 115 AND REPLY HERETO

INDIAN LAW INSTITUTE, New Delhi

श्री आर्च फर्नेन्डीज (बम्बई-दक्षिण) :  
 सम्बन्ध महोदय, 18 जुलाई, 1967 को मेरे  
 प्रस्तावित प्रश्न क्रमांक 5910 का, जिस में  
 मैंने पूछा था कि (1) क्या इंडियन ला

इन्स्टिट्यूट, जो कि सरकारी सहायता प्राप्त  
 संस्था है, आर्थिक कठिनाई में है, और (2)  
 क्या इस इन्स्टिट्यूट के किसी भी कर्मचारी को  
 इस आर्थिक परेशानी के कारण हटाया अथवा  
 रिट्रेंच किया गया है, विधि मंत्रालय में  
 उपमंत्री ने यह उत्तर दिया था कि (1) कोई  
 भी आर्थिक कठिनाई की बात इंडियन ला  
 इन्स्टिट्यूट ने सरकार को नहीं बतलाई है,  
 और (2) किसी भी कर्मचारी को किसी  
 तयकथित आर्थिक कठिनाई के कारण काम से  
 प्रलग नहीं किया गया है।

विधि मंत्रालय में उप-मंत्री द्वारा दिये  
 हुए उत्तर सही नहीं मान्य होते हैं।

मई 16, 1967 को इंडियन ला  
 इन्स्टिट्यूट के डायरेक्टर श्री जी० एस० शर्मा  
 ने इन्स्टिट्यूट के एक कर्मचारी श्री आर० के०  
 मारखान को निम्नलिखित पत्र भेजा था :

"In view of the financial stringency the Executive Committee of the Institute, at its meeting held on the 1st May, 1967, decided to terminate your services from the Indian Law Institute after giving you three months' salary in lieu of notice from the 17th of May, 1967. You will be paid all your dues as early as possible."

इससे मह साफ है कि इंडियन ला इन्स्टिट्यूट  
 ने मंत्रालय को गलत जानकारी दी है। जैसा  
 श्री जी ने बतलाया, अगर कोई आर्थिक  
 कठिनाई नहीं है जो श्री मारखान को नोकरी  
 से हटाने के लिये दिया हुआ कारण है, तो यह  
 आवश्यक है कि श्री मारखान को नोकरी से  
 हटाने को मांटेरा तत्काल वापस ली जावे

Mr. Speaker: He may lay it on the Table.

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): I lay it on the Table. [Placed in Library. See No LT-1641/67]